## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No. 163 of 2018**

Dated: 10<sup>th</sup> December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Warora Energy Limited

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee

Mr. Yashaswi Kant

Counsel for the Respondent(s) : -

## **ORDER**

Reply shall be filed by those who have not yet filed replies within two weeks' time. They may file reply on or before 26.12.2018 with advance copy to the other side. If not filed, it shall be taken as nil.

List the matter on <u>06.02.2019</u>.

(S. D. Dubey)
Technical Member
Pr//s

Justice Manjula Chellur)
Chairperson